

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 3467 of 2019

.....

5/25.06.2020 Counsel for the petitioner prays for sometime as he wants to challenge the order taking cognizance.

Prayer is allowed.

This case is adjourned to be listed under the heading for Admission as per its age.

(Ananda Sen, J)

Mukund/-